

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

T.A. No. 1956/86

Date of decision: 16.9.93

HARI OM

: Applicant.

VERSUS

UNION OF INDIA

: Respondents.

Mr. J.K. Kaushik

: Counsel for the applicant.

Mr. Manish Bhandari

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

The applicant is not being reverted and he is continuing on the promoted post, may be under the stay order granted by this court. In the light of the submissions made by the respondents, the T.A. has become infructuous and is dismissed accordingly, with no order as to costs.



(O.P. SHARMA)
Administrative Member



(D.L. MEHTA)
Vice-Chairman